

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.7091 of 2023

=====

Amitav Bachchan Ray, son of Upendra Ray, Resident of Village-Terasiya,
Police Station- Ganga Bridge, District- Vaishali.

... .. Petitioner

Versus

1. The State of Bihar through the Home Secretary, Government of Bihar, Patna.
2. The Commissioner, Tirhut Division, Muzaffarpur.
3. The District Magistrate, Vaishali at Hajipur.
4. In-charge Officer, District Arms Section, Vaishali at Hajipur.
5. The Superintendent of Police, Vaishali at Hajipur.
6. The Officer-in-charge, Ganga Bridge Police Station, District- Vaishali at Hajipur.

... .. Respondents

=====

Appearance :

For the Petitioner : Mr. Manish Kumar No. 2, Advocate
For the Respondents : Mr. P.K. Verma (AAG-3)
Mr. Mankeshwar Tiwari, A.C. to AAG-3

=====

CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

3 02-01-2024 In this case, the petitioner is challenging the order dated 25.01.2023 passed by the Commissioner, Tirhut Division, Muzaffarpur, in Arms Appeal Case No.186 of 2022, by which the Commissioner has dismissed the appeal and affirmed the order dated 31.12.2019 passed by the In-charge Officer, District Arms Section, Vaishali whereby and whereunder the arms license of the petitioner has been suspended.

2. It seems that the petitioner is a smuggler involved in smuggling of liquor. The arms license of the petitioner has been suspended because of pending cases of



liquor smuggling against him. Such criminals do not deserve any sympathy from this Court.

3. In such view of the matter, I do not find any illegality in the order dated 25.01.2023 passed by the Commissioner. Accordingly, this writ application stands dismissed.

(Sandeep Kumar, J)

pawan/-

U			
---	--	--	--

